

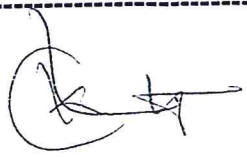
NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 17-08-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/114/2018  
NAME OF THE PETITIONER(S) : Padmavathi Distributors  
NAME OF THE RESPONDENT(S) : Velohar Infra Pvt Ltd  
UNDER SECTION : 9 Rule 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
<b>REPRESENTATION BY WHOM</b>			

12	K.C.KRISHNAMOORTHY	Operational Creditor	
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ORDER

Counsel for petitioner/operational creditor present. Counsel for respondent was called absent. Counsel for petitioner submitted that on the last hearing date, the respondent had sought time for filing an application to set aside the ex-parte order passed on 12.07.2018. No representation for the respondent today also. Respondent/Corporate Debtor is **proceeded ex-parte** now. Heard submission. Order is reserved.

*sd*  
(S VIJAYARAGHAVAN)  
Member (Technical)

*sd*  
(K ANANTHA PADMANABHA SWAMY)  
Member (Judicial)